

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 1378 of 2019

IN THE MATTER OF:

Chand Prakash Mehra

...Appellant

Vs

Praveen Bansal & Anr.

....Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Arjun Asthana, Mr. Sidharth Sharma, Ms. Sreemita Ghosh and Mr. Saikat Sarkar, Advocates

For Respondents: Mr. Mr. Mrinali Prasad, Advocate for Respondent No. 1 (IRP)

Mr. P.B.A. Srinivasan, Mr. Avinash Mohapatra, Advocates for Respondent No. 2

O R D E R

03.02.2020 Learned Counsel for Respondent No. 2 states that he wants to file copy of Rejoinder which the Financial creditor had filed before the Adjudicating Authority. Learned Counsel for the Appellant states that she has got copy of the said Rejoinder. She says that she will share the same with the learned Counsel for the Respondent No. 2. Respondent No. 2 may file copy of the said Rejoinder by 11.02.2020 along with Reply.

List the Appeal in 'Orders' category on **18th February,2020**. The Interim Order to continue till then.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)